

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 365/TT/2018

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 in respect of Asset I: Extension of 220 kV Navsari (GIS) Sub-station: 2 Nos line bays and Asset 2-Extension of 400 kV Vadodara (GIS) Sub-station: 3 nos of bays (2 nos line bays and 1 no. bus reactor bay) including 1x125 MVAR, 400 kV Bus reactor under "Transmission System associated with DGEN (1200 MW) of Torrent Power Limited in Western Region".
- Date of Hearing** : 11.2.2020
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Ltd. and 14 others
- Parties present** : Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Shri S. S. Raju, PGCIL
Shri Amit K. Jain, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Pankaj Sharma, PGCIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the Petitioner is discussing with Torrent Power Limited about the utilization of Asset-II and they are yet to arrive at a decision and requested to postpone the hearing for four weeks.

2. Taking into consideration the request of the Petitioner, the Commission directed to list the matter later.
3. The Commission directed the petitioner to submit the following information, on affidavit by 13.3.2020 with an advance copy to the respondents:-
 - (i) Loan repayment schedule of ICICI.
 - (ii) In case of Asset-I, there appears to be calculation error in Form-9C and add cap of ₹7.71 lakh is not included in the net closing amount. The Petitioner should clarify the same.



4. The Commission directed the respondents to file their reply by 20.3.2020 with an advance copy to the petitioner who shall file their rejoinder, if any, by 27.3.2020. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.
5. The next date of hearing will be intimated to the parties in due course of time.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

